

BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI

ORIGINAL APPLICATION NO.215 OF 2021

IN THE MATTER OF:-

M.ELUMALAI

Applicant

Versus

THE DISTRICT COLLECTOR
THATTANCHAVADY, PUDUCHERRY
AND OTHERS

Respondents

PAPER BOOK - I

I N D E X

Sl. No.	Description	Page No.
1.	Counter Affidavit Filed by the Fourth Respondent	1-6

Through

A. Sathya Bama
Standing counsel for
Puducherry Pollution Control Committee

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION NO.215 OF 2021

Mr. M.Ezhumalai
S/o. ManjiniGounder
No.72, Mangalam Street,
Uruvaiyar,
Managalam Post, Villianur Commune,
Puducherry
Mob No. 9842380163
Email ID: rkkalaiyarasi71@gmail.com

...Applicant

Vs

1. The District Collector,
Collector Office,
Thattanchavady,
Puducherry – 605 009
Email ID: dcrev.pon@nic.in

2. The Deputy Collector,
Villianur,
Puducherry – 605 110
Email ID: dcrsouth.pon@nic.in

3. The Secretary,
Local Administration Department,
Chief Secretariat Building,
Govt. of Puducherry
Ph No. 0413 233 3326
Email ID: secypower.pon@nic.in

4. The Member Secretary,
Puducherry Pollution Control Committee
III Floor, PHB Building, Anna Nagar
Puducherry - 605005.
Ph No. 0413 220 1256
Email ID: ppcc.pon@nic.in

5. The Primary City Organizer,
Villianur and Town Organiser,
Jawahar Nagar,
Puducherry – 605 005
Email ID: partha1956@yahoo.co.in

6. The Commissioner,
Villianur Commune Panchayat,
Villianur,
Puducherry – 605 110.
Email ID: Not known

7. Raneko Tech,
Total Packaging & Solution,
No.23/4, Mangalam Road,
Uruvaiyar, Villianur Commune,
Puducherry – 605 110.
Email: Not Available

... Respondents

COUNTER AFFIDAVIT FILED BY THE FOURTH RESPONDENT

I, Smitha.R, IAS, D/o Thiru. Raghunathan Nair aged 54 years, working as Director in the Department of Science, Technology & Environment (DST&E), Government of Puducherry and Member Secretary in the Puducherry Pollution Control Committee (PPCC), Puducherry do hereby solemnly affirm and sincerely state as follows:

1. I submit that I am the Member secretary in the Puducherry pollution control committee (PPCC), fourth respondent herein and as such, I am well acquainted with the facts of the case.

2. I respectfully submit that, the applicant in his affidavit has briefed about the previous industry, M/s. V3 multi packz, which had its industry in the same premises prior to “M/s. Raneko Tech”. The present 7th Respondent operating in the industrial premises is M/s. Raneko Tech. Considering the allegation of noise pollution caused by the present 7th respondent, the facts about the previous industry M/s. V3 Multipacks and its action taken are not briefed in this counter affidavit.

3. I respectfully submit that, PPCC received application from M/s. Raneko Tech dated 07.08.2020 for issue of Consent to Establish (CTE) and Consent to Operate (CTO) under The Water (Prevention and Control of Pollution) Act, 1974 and The Air (Prevention and Control of Pollution Act), 1981.

4. I respectfully submit that, the unit of M/s. Raneko Tech, is a Plastic Tray manufacturing industry located at R.S. No. 23/4A, Managalam Road, Uruvaiyar, Villianur Commune Panchayat, Puducherry. The unit is facing the Main Road on the


SMITHA.R
MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY.

South and surrounded by other industries on north, south and west. The Applicant's house is located on the eastern side of the unit adjacent to its compound wall. As per Town and Country Planning Department, Comprehensive Development Plan for Puducherry – 2036 (Master plan), the industry location is classified as 'Industrial' land use and the location of Applicant's house is classified as 'Residential' land use.

5. I respectfully submit that, this is a small scale, green category unit. The process involves manufacturing of Plastic trays by thermoforming method. Polypropylene granules used as raw materials, are fed to sheet extrusion machines and sheets are formed. The sheets are fed to thermoforming machine, where it is heated and pressed to desired shape into trays. The trays / plates are cut, checked and packed. The trays are sent to Cell phone manufacturing industries and plates for hotels for serving and packing food.

6. I respectfully submit that, the applicant has filed complaint to PPCC on 05.08.2020 and 29.08.2020 against 7th respondent for causing noise pollution. Based on the complaint, M/s. Raneko Tech was inspected on 13.08.2020 and the unit had commenced operation from January 2020 and operating without valid Consent to Establish (CTE) and Consent to Operate (CTO). Based on inspection it was decided to carry out noise monitoring in the factory and in the applicant house. Inspection report is placed in **ANNEXURE – I**.

7. I respectfully submit that, the unit remitted penalty for not applying for Consent to Establish for expansion of the unit from January 2020 to 13.08.2020. Copy of the letter sent to M/s. Raneko Tech is placed in **ANNEXURE – II**.

8. I respectfully submit that, second inspection was carried out on 05.11.2020. Inspection report is placed in **ANNEXURE – III**.

9. I respectfully submit that, Noise monitoring in factory boundary and in applicant house were carried out on 09.11.2020 and noise monitoring report dated 16.11.2020 is placed in **ANNEXURE – IV**. The result of analysis of Ambient Noise level Monitoring is presented below:


SMITHA.R
MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY

Table 1: Machinery in ON condition:

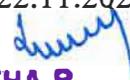
Sl.No.	Locations	Day Time		Night Time	
		Result Leq-dB(A)	Prescribed Standard dB(A) Leq	Result Leq-dB(A)	Prescribed Standard dB(A) Leq
01.	Factory East Boundary Location (Near Complaint House)	60.1	75	59.2	70
02.	Terrace of Complaint House	58.4	55	55.6	45

Table 2: Machinery in OFF condition:

Sl.No.	Locations	Day Time		Night Time	
		Result Leq-dB(A)	Prescribed Standard dB(A) Leq	Result Leq-dB(A)	Prescribed Standard dB(A) Leq
01.	Factory East Boundary Location (Near Complaint House)	52.2	75	52.7	70
02.	Terrace of Complaint House	52.2	55	50.8	45

- i. The Noise levels in the border of the industry premises during Day and Night time are found to be within the prescribed standard limit for Industrial area.
- ii. The Noise levels in the border of the Applicant's house premises when machineries are in operation is found to be higher in the range of 3.4dB (A) during Day and 10.6 dB (A) during Night time than the prescribed standard limit for residential area.
- iii. Since the Applicant house is located in eastern side of the unit, the effect of noise is felt in the residential area, but the industry is operating well below the norms prescribed for industrial area. The noise levels in the Applicant house are found to be higher when machineries are not in operation also. This is due to external noise sources like vehicular movement.

10. I respectfully submit that, based on the noise monitoring report the 7th respondent was issued Consent to Establish (CTE) on 28.04.2021. The unit has complied with all the Consent Conditions imposed in CTE. Copy of Consent to Establish (CTE) is placed in ANNEXURE –V. The unit has applied for Consent to Operate (CTO) on 22.11.2021.


SMITHA.R
MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY.

11. I respectfully submit that, Action Taken Report was sent to applicant on 28.04.2021. Action Taken Report is placed in ANNEXURE – VI.

12. I respectfully submit that, the Hon'ble National Green Tribunal, Southern Zone, Chennai vide its orders dated 25.10.2021 directed PPCC to inspect the unit and submit factual status as well as action taken report against 7th respondent especially in respect of noise pollution. Further if any violation is found, respondent herein was directed to file an action taken report and assess environmental compensation and also directed to carry out noise monitoring near the unit, near the house of applicant and nearby places to ascertain as to whether the noise level is within the permissible limit as provided under the Environment (Protection) Act, 1986 and Rules.

13. I respectfully submit that, in pursuance of the Order, joint inspection was carried out by the officials of Puducherry Pollution Control Committee, The Tahsildar, Taluk office, Villianur, Villianur Commune Panchayat, Joint Chief Inspector of Factories & Boilers, Puducherry Planning Authority and Department of Industries and Commerce on 23.11.2021 and ambient noise level monitoring were carried out on the same day. Report was e-filed to Hon'ble National Green Tribunal, Southern Zone, Chennai on 14.12.2021.

14. I respectfully submit that, the Hon'ble National Green Tribunal, Southern Zone, Chennai vide its orders dated 15.12.2021 directed PPCC to file their further action taken report on the basis of the report already filed.

15. I respectfully submit that, in pursuance of order PPCC will file further action taken report in due course.

16. I, therefore respectfully submit that, Puducherry Pollution Control Committee is earnestly enforcing all the provisions of the The Water (Prevention and Control of Pollution) Act, 1974 and The Air (Prevention and Control of Pollution Act), 1981 and The Noise Pollution (Regulation and Control) Rules, 2000 and the Committee would abide by any further order which may be passed by this Hon'ble National Green Tribunal.


4th Respondent
SMITHA.R
MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY.

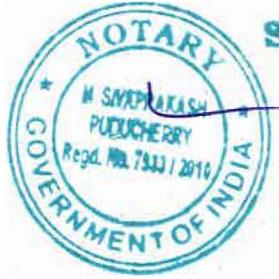
VERIFICATION

Verified at Puducherry on this 13th day of January, 2022 that the contents of the above affidavit are true to the best of my knowledge and belief and nothing has been concealed therein.

Solemnly affirmed at Puducherry
on this the 13th day of January, 2022
and signed her name in my presence


4th Respondent

SMITHA.R
MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY.



SIG ED BEFORE ME

M/S 13/1/2022
M. SIVAPRAKASH, B.L.,
ADVOCATE & NOTARY PUBLIC
Govt. of India
Regd. No. 7933/2010
NO.6, IIIrd CROSS, ILANGO NAGAR
PUDUCHERRY - 605 011

BEFORE THE NATIONAL
GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI

APPLICATION NO.: 215 of 2021(SZ)

M. EZHUMALAI

- APPLICANT

-Vs-

**THE DISTRICT COLLECTOR,
THATTANCHAVADY,
PUDUCHERRY**

- RESPONDENTS

PAPER BOOK – I
COUNTER AFFIDAVIT FILED
BY THE FOURTH
RESPONDENT

A. SATHYA BAMA
ADVOCATE
STANDING COUNSEL FOR
PUDUCHERRY POLLUTION
CONTROL COMMITTEE

BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI

ORIGINAL APPLICATION NO.215 OF 2021

IN THE MATTER OF:-

M.ELUMALAI

Applicant

Versus

THE DISTRICT COLLECTOR
THATTANCHAVADY, PUDUCHERRY
AND OTHERS

Respondent

PAPER BOOK – II

I N D E X

Sl. No.	Description	Page No.
1.	Annexure-I: Copy of Inspection Report dated 13.08.2020	1
2.	Annexure-II: Copy of letter dated 22.09.2020 sent to M/s. Raneko Tech	2
3.	Annexure-III: Copy of second inspection report dated 05.11.2020	3
4.	Annexure-IV: Copy of noise monitoring report dated 16.11.2020	4-5
5.	Annexure-V: Copy of Consent to Establish issued by PPCC dated 28.4.2021	6-7
6.	Annexure-VI: Action Taken Report dated 28.04.2021	8

Through

Sathya Bama
Standing counsel for
Puducherry Pollution Control Committee

PUDUCHERRY POLLUTION CONTROL COMMITTEE
INSPECTION REPORT

1. Industry Name & Address : M/s. Raneko Tech,
R.S.No.23/4-A, Mangalam Road, Uruvaiyar
Revenue Village, Villianur Commune, Puducherry –
605110
2. Product(s) : Plastic Trays – 1,50,000 Nos./Annum
3. Size : Small
4. Category : Green
5. Purpose of Visit : Public complaint
6. Date of Visit : 13.08.2020

7. Observations :

- i) The unit was under operation during inspection. The unit manufactures plastic trays used for food packing.
- ii) The manufacturing process involves HIPS / PP – Extrusion to sheets -> Thermoforming / Vacuum forming machine -> cutting and trimming -> packing -> dispatch
- iii) There is no air emission or trade effluent from the process.
- iv) The plastic trimming waste is grinded and reused in the process.
- v) The industry is located in existing industrial shed where M/s. V3 Multipacks was functioning earlier.
- vi) The complainant, Thiru. M. Ezhumalai's residence is located adjacent to the factory on the eastern side and on other three sides there are industries. The unit is facing Mangalam Road on South. The site is classified as Industrial as per CDP
- vii) No significant noise was noticed outside the industry during the inspection.
- viii) The factory had commenced during January 2020 without obtaining Consent to Establish and Operate from PPCC. The factory manager informed that he had submitted application under Single Window Application System to DIC and the same is under their process.

8. Recommendations:

This is not a polluting industry; it is small green category unit. The problem is location of residential building adjacent to industrial building. The unit has to pay penalty for commencing without CTE & CTO and Noise monitoring needs to be conducted for deciding on the issue of CTE & CTO.

- Attached -

R. Sagaya Alfred
Dr. R. SAGAYA ALFRED, Ph.D.,
SENIOR SCIENTIFIC OFFICER
DEPARTMENT OF SCIENCE
TECHNOLOGY AND ENVIRONMENT
PUDUCHERRY

Signature
Name & Designation
of the Inspection Officer

K. Kalamegam
(K. Kalamegam)
Environmental Engineer

No. 5568/ NOC / VC P / EE / 2008 / 704
 DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
 PUDUCHERRY POLLUTION CONTROL COMMITTEE
 III FLOOR PHB BUILDING, ANNA NAGAR, PUDUCHERRY - 5.
 Phone: (0413) 2201256 Fax: (0413) 2203494
 * * *

Puducherry, the 22 SEP 2020

Sub: PPCC - M/s. Raneko Tech - Payment of penalty for commencement of operation without obtaining Air & Water Consent - Reg.

Ref: Your Consent to Establish and Operate application dated 07.08.2020.

* * *

With reference to the above, you are hereby directed to remit an amount of **Rs. 22,000/- (Rupees Twenty-Two Thousand Only)** towards penalty for not applying for Consent to Establish for the expansion of your unit during the period January 2020 to till date. The payment shall be made through Demand Draft in favour of 'Member Secretary - Puducherry Pollution Control Committee, Puducherry'.

This Authority had received public complaints stating that you are causing disturbance to the nearby residences by causing severe noise pollution. Therefore, suitable decision will be taken on issuing Air and Water Consent to Establish and Operate to your unit only after conducting Noise Monitoring in and around your unit and ensuring that there is no disturbance to the surrounding residents.

For & on behalf of PPCC,

he
 (SMITHA. R, I.A.S.)
 MEMBER SECRETARY

To
 M/s. Raneko Tech,
 R.S.No.23/4-A, Mangalam Road,
 Uruvaiyar Revenue Village, Villianur Commune,
 Puducherry - 605110

o/c H
 21/09/2020

Copy to: -

1. The Director, Directorate of Industries and Commerce, Thattanchavady, Puducherry.
2. The Commissioner, Villianur Commune Panchayat, Villianur, Puducherry.
3. Standing Guard File.

- Amrkd -

R. Sagaya Alfred

Dr. R. SAGAYA ALFRED, Ph.D.,
 SENIOR SCIENTIFIC OFFICER
 DEPARTMENT OF SCIENCE
 TECHNOLOGY AND ENVIRONMENT
 PUDUCHERRY

DESPATCHED

22/09/2020

PONDICHERRY POLLUTION CONTROL COMMITTEE

INSPECTION REPORT FOR OPERATION/RENEWAL

1. Name & Address of the Industry : M/s. Raneko Tech
Uruvaiyar, Villianur commune.
2. Product(s) : plastic tray by Thermoforming machine.
3. Size : Small
4. Category : Green
5. Purpose of inspection : Public Complaint
6. Date of Inspection : 05.11. 2020
7. Process Description and Process Flow Chart:
Raw material → Extrusion → Sheets → Rolled and fed → Thermoforming →
Trays → cutting → Packing.
8. Observations:
 - i. The unit has installed one extrusion machine for sheet manufacturing and 2 nos of thermoforming machine.
 - ii. The unit has taken following noise control measures:
 - a. Cooling tower shifted from North east to North west area.
 - b. Glass windows are in closed condition near complainant house.
 - c. Grinding machines are installed in first floor and covered with GI sheet and maintained as separate room to control noise.
9. Recommendations:
 - i. The unit has to improve on noise control measures
 - a. Entrance area is covered with PP sheet.
 - b. Silencer fixed in every machine.
 - c. Manual cutting machine in ground floor to be moved or integrated with Thermoforming machine.
 - d. Grinding machine in ground floor to be moved to first floor.

Signature :
Name & Designation :
of the Inspection Officer(s)

N. Prabh
N. PRABHU
JE-IV

- Arrested -

I

R. Sagaya Alfred
Dr. R. SAGAYA ALFRED, Ph.D.,
SENIOR SCIENTIFIC OFFICER
DEPARTMENT OF SCIENCE
TECHNOLOGY AND ENVIRONMENT
PUDUCHERRY

E-mail : test@mettexlab.com
Web : www.mettexlab.com

Phone : 044-22323163, 42179490, 91
Fax : 044-22311034



CHENNAI METTEX LAB PRIVATE LIMITED[®]

Jothi Complex, 83, M.K.N. Road, Guindy, Chennai - 600 032.



Certificate No.: TC-5589

TEST REPORT

Page No. 1 of 1

ISSUED TO : M/s. The Member Secretary,
Pondicherry Pollution Control Committee,
3rd Floor, PHB Building, Anna Nagar,
Puducherry- 605005

T.C Date : 16.11.2020

T.C No : CML/20-21/34513

Party's Ref : Letter Dated : 10.11.2020

Date of Receipt : 12.11.2020

Lab No : 2139974

Test Completed on: 12.11.2020

Test: Ambient Noise Level Monitoring (Day Time)

Work Commenced on: 09.11.2020

Test Method: IS: 9989 – 1981 (Reaff.2014)

Site: M/s. Raneko Tech, Uruvaiyar, Villianur Commune, Puducherry.

S. No.	Test Location	Day Time	Average Result in Leq dB(A)
1	Factory Easter Side Boundary (Near Complaint House) (Machinery ON Condition)	16.15 to 16.45	60.1
2	Factory Easter Side Boundary (Near Complaint House) (Machinery OFF Condition)	17.30 to 18.00	52.2
3	Terrace of Compliant House (Machinery ON Condition)	16.45 to 17.15	58.4
4	Terrace of Compliant House (Machinery OFF Condition)	17.30 to 18.00	52.2

Instrument Details: Noise Meter No: SLM- 04, Make: LT Lutron, Model: SL- 4035SD;

Noise Meter No: SLM- 06, Make: HTC, Model: SL- 1352;

Note: Day time shall mean from 6.00 a.m. to 10.00 p.m. As per Ministry of Environment and Forests vide gazette notification dated 14th February 2000 and as amended in 11th January 2010 standards are

Category of Area	Day Time Maximum Limits in Leq dB(A)
Industrial Area	75
Commercial Area	65
Residential Area	55
Silence Zone	50

End of Report

For Chennai Mettex Lab Private Limited,



P. Kavitha
P. KAVITHA
Technical Manager

NOTE: Any unauthorized alteration, forgery or falsification of the content or appearance of this document is unlawful and offenders will be liable for legal action. Unless otherwise stated the submitted results in this test report refer only to the sample(s) tested and such sample(s) are retained for 15 days only from the completion date of testing, except in case of regulatory samples, which will be retained for a specific period as per statutory requirement; while perishable & environmental testing related remnant samples will be discarded consequent upon completion of testing. Samples are not drawn by us unless otherwise stated. This document cannot be reproduced except in full, without prior written approval of the laboratory. This report is for the exclusive use of Chennai Mettex Lab's customer, and is provided in accordance with the agreement between Chennai Mettex Lab and its Customer. * Indicates not come under the scope of accreditation.

- Assesed -

R. Sagaya Alfred

Dr. R. SAGAYA ALFRED, Ph.D.,
SENIOR SCIENTIFIC OFFICER
DEPARTMENT OF SCIENCE
TECHNOLOGY AND ENVIRONMENT
PUDUCHERRY

GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY AND ENVIRONMENT
PUDUCHERRY POLLUTION CONTROL COMMITTEE
3rd Floor, Housing Board Complex, Anna Nagar, Puducherry - 5
Phone : (0413) 2201256 ; Fax : (0413) 2203494

No.5568/PPCC/CTE-NOC/MCP/JE-I/2021/563

Puducherry, the 28 APR 2021

CONSENT TO ESTABLISH
(NOOBJECTION CERTIFICATE FROM POLLUTION ANGLE)

Sub: PPCC – NOC / Consent to Establish – **M/s. Raneko Tech**, Villianur
 Commune Panchayat, Puducherry –Issued.

Ref: (i) DIC Lr.No.34/DI&C/IGB-VCP/20-21 dated 07.08.2020 along with consent fees.
 (ii) Online Application No. 162284 along with consent fees dated 04.08.2020.
 (iii) This Office letter No. 5568/NOC/VCP/EE/2008/704 dated 22.09.2020.
 (iv) Inspection dated 09.11.2020 and Noise Monitoring Report dated 16.11.2020.
 * * *

The Puducherry Pollution Control Committee has No Objection in according clearance to **M/s. Raneko Tech** located at R.S.No. 23/4A, Mangalam Road, Villianur Commune, Puducherry for manufacture / activity of "**Plastic Trays – 2,00,000 Nos/Annum**" and Consent is hereby issued to establish the unit under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and rules and orders made there under subject to the following conditions:

I Notwithstanding anything contained in any other Act or Rules or Notifications this clearance is given from pollution angle only.

II

a) Size	:	Small
b) Category	:	Green
c) Location	:	Industrial
d) Area	:	1860 Sq.mts

III SPECIFIC CONDITIONS:

1. There shall be no trade effluent and air emission generated from process.
2. The sewage generated shall be disposed through septic tank and soak pit of adequate size.
3. Proper housekeeping shall be maintained.
4. Entire operation shall be carried out within closed premises.
5. The following noise control measures shall be scrupulously followed and there shall be no deviation to avoid noise related complaints:
 - a. Cooling tower shall be placed in North east to North west side.
 - b. Glass windows near complainant house in eastern shall be closed.
 - c. Grinding machines are installed in first floor shall be covered with GI sheet and maintained as separate room to control noise.
 - d. Entrance area shall be covered with PP sheet.
 - e. Silencer shall be fixed for all air exhaust lines.
 - f. Grinding machine attached with extruder in ground floor shall be moved to first floor.
 - g. Manual cutting machine in ground floor shall be integrated with Thermoforming machine.
 - h. Bailing machine shall be located to Southern side of the industrial shed.

Noise generated during the process shall be mitigated by providing glass windows and rubber bushes to the machineries. Noise Level should not exceed 75 dB (A) and 70 dB (A) during day and night times respectively.

- Assesed -
R. Sagar Alfred
Dr. R. SAGAYA ALFRED, Ph.D.
 SENIOR SCIENTIFIC OFFICER
 DEPARTMENT OF SCIENCE
 TECHNOLOGY AND ENVIRONMENT
 PUDUCHERRY

7. Implementation schedule:

- a. With reference to the Noise Monitoring Report vide reference (iv), the unit within 1 month shall carry out additional noise control measures or alter the operation sequence of machineries to bring down the noise levels in the factory which can cause reduction of noise levels in the residential house next to the industry. The Noise levels shall meet permissible noise levels prescribed for residential area in the residential house next to the unit.
- b. If the unit fails to implement the above condition within stipulated time this CTE will be revoked without any further notice.

IV GENERAL CONDITIONS:

1. The applicant shall take all possible measures to create pollution free surroundings.
2. The applicant shall not undertake any expansion, modifications, diversification, or change of location without prior clearance from this Committee.
3. Puducherry Pollution Control Committee reserves its right and power under Section 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Section 21(4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to modify, revoke or stipulate additional conditions for the purpose of the Act by the Committee, if conditions of the NOC granted are not fulfilled.
4. The above conditions may be modified or additional ones may be prescribed by this authority from time to time.
5. This consent order shall be exhibited in the office room and must be made available to the inspecting officers of this Committee.

V Validity & Report Submission:

1. This consent is valid for a period of one year only i.e., 30.04.2022.
2. The unit will be considered for issue of Consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 after complying with the implementation schedule of clause III (7) above.
3. The unit shall get prior consent from this authority before installation of any D.G set.

VI Conditions for better Environmental Management:

Energy conservation measures like installation of energy efficiency lighting like LED, etc. for lighting the areas inside and outside the building should be integral part of the design. Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid toxic contamination.

For & on behalf of PPCC,



(S. DINESH KANNAN, I.F.S)
MEMBER SECRETARY

PUDUCHERRY POLLUTION CONTROL COMMITTEE

O/C 
28/04/21

- Attested -

Dr. R. JAGAYA ALFRED, Ph.D.,
SENIOR SCIENTIFIC OFFICER
DEPARTMENT OF SCIENCE
TECHNOLOGY AND ENVIRONMENT
T. PUDUCHERRY

Tmt. Vanitha Nalini

(Proprietor of M/s. Raneko Tech)

No. 10, 9th Cross, Kurinchi Nagar, Lawspet, Puducherry – 605 008.

Copy to:-

1. The Project Manager, Directorate of Industries & Commerce, Puducherry.
2. The Commissioner, Villianur Commune Panchayat, Puducherry.
3. Guard File.

S. Babu
28/4/2021
DESPATCHED


No.5568/PPCC/COMP/VCP/JE-I(DSTE)/2021/502
 GOVERNMENT OF PUDUCHERRY
 DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
 PUDUCHERRY POLLUTION CONTROL COMMITTEE
 III FLOOR, PHB BUILDING, ANNA NAGAR, PUDUCHERRY-5
 Phone : (0413) 2201256 ; Fax : (0413) 2203494
 E mail: dste.pon@nic.in ; ppcc.pon@nic.in

Puducherry, the 28 APR 2021

To

Thiru.M.Elumalai
 No. 72, Uruvaiyar, Mangalam Main Road,
 Mangalam Post, Villianur Commune, Puducherry – 605 010.

Sir,

Sub: PPCC – Action Taken Report on your complaints against M/s. Raneko Tech,
 Uruvaiyar, Villianur Commune, Puducherry – Reg.

Ref: (i) Petitions dated 05.08.2020, 29.08.2020, 22.12.2020, 0.02.2021,
 16.03.2021 and 21.04.2021.

(ii) Petitions forwarded from the Office of The Secretary to Hon'ble LG vide
 No. Pu01/Pu01/LGP/25425/20 dated 1.10.2020, Pu01/Pu01/LGP/26953/20
 dated 24.12.2020, Pu01/Pu01/LGP/28043/21 dated 16.02.2021 and
 Pu01/Pu01/LGP/28908/21 dated 24.03.2021.

(iii) Petitions forwarded from the Office of The District Collector vide No.
 17953/B2G/DRDM/2021 dated 22.02.2021, 1686/Rev/RO/B2G/2021 dated
 26.03.2021 and No.2310-3353/Rev/RO/B2G/2021 dated 20.04.2021.

With reference to the above subject, based on the complaints filed, this department has carried out inspection on 05.11.2020 and noise monitoring on 09.11.2020 in the premises of the industry and in your house. Based on the inspection, the unit has carried out necessary noise control measures. The unit is issued Consent to Establish under the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 with condition to meet noise level within the prescribed standard for residential area outside of unit limit.

For & on behalf of PPCC,



(S. DINESH KANNAN, I.F.S)
 MEMBER SECRETARY

PUDUCHERRY POLLUTION CONTROL COMMITTEE

etc N
 28/04/2021

Copy to: -

1. Office of The Secretary to Hon'ble LG, Puducherry

For kind information on
 action taken for petitions
 vide reference (ii)

2. Guard File.

- Attested -

R. Sagaya Alfred
 Dr. R. SAGAYA ALFRED, Ph.D.,
 SENIOR SCIENTIFIC OFFICER
 DEPARTMENT OF SCIENCE
 TECHNOLOGY AND ENVIRONMENT
 PUDUCHERRY

Page No: 8

S. Baby
 28/4/2021
 DESPATCHED

BEFORE THE NATIONAL
GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI

APPLICATION NO.: 215 of 2021(SZ)

M. EZHUMALAI

- APPLICANT

-Vs-

**THE DISTRICT COLLECTOR,
THATTANCHAVADY,
PUDUCHERRY**

- RESPONDENTS

PAPER BOOK – II

A. SATHYA BAMA
ADVOCATE
STANDING COUNSEL FOR
PUDUCHERRY POLLUTION
CONTROL COMMITTEE